

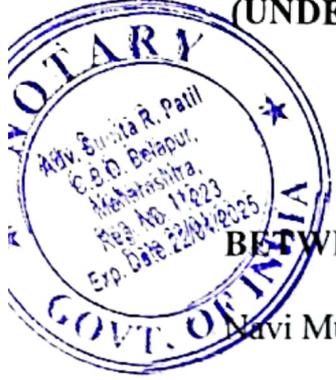
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

MEMORANDUM OF APPLICATION

(UNDER SECTION 14 OF THE NATIONAL GREEN TRIBUNAL
ACT 2010)

ORIGINAL APPLICATION NO. 74 OF 2022



BETWEEN:

Navi Mumbai Environment Preservation Society

...Applicant

Versus

City and Industrial Development Corporation

of Maharashtra Ltd. Ors.

... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.
1 IN COMPLIANCE WITH ORDER DATED MARCH 2, 2023**

I, Gajendra Krishna Jangam, the authorized Marketing Manager (Commercial) of Respondent No.1 abovenamed, Indian Inhabitant, having my office at Raigad Bhavan, Sector 11, CBD Belapur, Navi Mumbai, do solemnly affirm and state as follows:

1. I refer to the order dated March 2, 2023 ("the Order") passed by this Hon'ble Tribunal, a copy whereof is annexed hereto as **Annexure "R-1"**.
2. I say that the Applicant has, *inter alia*, sought for a direction against Respondent No.1 for excluding Plot No. 2A situated in Sector 54-56-58 of Nerul Node admeasuring 25,138.86 sq. meters

(Plot No. 2A) from the E-~~344~~ cum E-auction notice initiated by the Respondent No.1 under Scheme No. MM/SCH-28/2022-23 for lease of 16 plots of land (including Plot No.2A) for ‘Residential and Residential-cum-Commercial Use’ (“the Tender”).



3. Vide an earlier order dated January 10, 2023, this Hon’ble Tribunal had, *inter alia*, directed this Respondent to deposit the amount of Rs. 4.5 lakhs with the National Centre for Sustainable Coastal Management (“NCSCM”), Anna University to provide the CRZ map in 1:4000 scale.

4. Pursuant thereto, this Respondent hereby confirms that it has made the payment of Rs. 4.5 lakhs on February 28, 2023 via RTGS bearing UTR No. SBIN123059153619. A copy of the transaction receipt is annexed hereto as Annexure “R-2”. The measurements of the land have also been duly carried out by the NCSCM in order to prepare the CRZ map.

5. In the light of the above, this Respondent states that its compliance in terms of orders dated January 10, 2023 and March 2, 2023 is complete. NCSCM has prepared a report accordingly and is in the finalization stage. The report shall be available in fortnight and in



view thereof, this Respondent requests an extension of 15 (fifteen) days' time for submission of the NCSCM report.



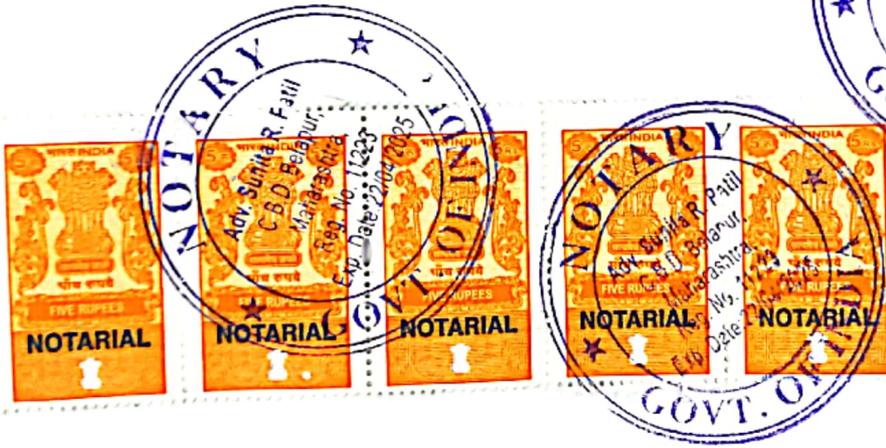
S. Shankar
ADVOCATE FOR R-1

[Handwritten Signature]
AUTHORIZED SIGNATORY
FOR R-1

Marketing Manager
(Commercial)
CIDCO Ltd. CBD Belapur
Navi Mumbai-400614

Solemnly Affirmed at Mumbai

On this 17th day of April, 2023



BEFORE ME

[Handwritten Signature]
17/04/2023

Adv. SUNITA RAM PATIL
M.Com., M.A., LL.M., G.D.C.&A
ADVOCATE HIGH COURT
Membership No. MAH/2006/2000
NOTARY (GOVT. OF INDIA)
Shop No. 25, Prabhat Centre,
C.B.D. Belapur, Sector 1A, Navi Mumbai-400614
MOB.: 9867688788
ISMS/WHATSAPP ONLY

NOTARIAL REG. NO. 96
PAGE NO. 75. SR. NO. 888/
DATE: 17 APR 2023

Item No.05

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

Original Application No. 74/2022(WZ)

Navi Mumbai Environment Preservation Society

Versus

City and Industrial Development Corporation of Maharashtra & Ors.

Respondent(s)

Date of hearing: 02.03.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

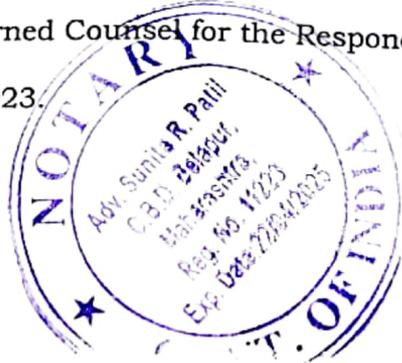
Applicants : Mr. Zaman Ali, Advocate
Respondents : Mr. Shivshankar Swaminathan along with Samit Shukla,
Advocate for R-1
Mr. Aniruddha Kulkarni, Standing Advocate for R-2 & 3
Mr. D. M. Gupte, Advocate for R- 4

ORDER

1. From the side of Applicant, Learned counsel Mr. Zaman Ali has appeared and states that in compliance with previous order dated 10th January, 2023, as amount of 4.5 lakh has already been deposited with NCSCM and NCSCM has also carried out measurements etc., still the report has not been submitted from their end which was to be submitted to Respondent No.1/CIDCO only. We find that all these facts should have been brought on record by filing an affidavit, therefore learned counsel assured us that he would bring all these facts on affidavit on the next date.

2. From the side of Respondent No.1/CIDCO, learned counsel Mr. Shivshankar Swaminathan along with Mr. Samit Shukla, learned counsel, has appeared and submits that he does not want to file reply affidavit.

3. From the side of Respondent No.2/ Maharashtra Coastal Zone Management Authority and Respondent No.3/State of Maharashtra through its Environment department, learned counsel Mr. Anniruddha Kulkarni has appeared.
4. From the side of Respondent No.4/MoEF&CC, learned counsel Mr. D. M. Gupte has appeared.
5. As prayed by the Learned Counsel for the Respondent No.1, put up this matter on 17th April, 2023.



Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 2, 2023.
Original Application No. 74/2022(WZ)
Sachin J.

Item No.05

(Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

Original Application No. 75/2022(WZ)

Rekha Sankhala & Ors.



.....Applicants

Versus

City and Industrial Development Corporation of Maharashtra & Ors.

.....Respondent(s)

Date of hearing: 02.03.2023

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Applicants : Ms. Meenaz Kakalia, Advocate
Respondents : Mr. Shivshankar Swaminathan along with Samit Shukla,
Advocate for Respondent No. 1.
Mr. D. M. Gupte, Advocate for R-2
Mr. Aniruddha Kulkarni, Standing Advocate for R-3 & 4

ORDER

1. From the side of Applicant, Learned counsel Mr. Meenaz Kakalia has appeared.
2. From the side of Respondent No.1/CIDCO, learned counsel Mr. Shivshankar Swaminathan along with Mr. Samit Shukla, learned counsel has appeared.
3. From the side of Respondent No.2/MoEF&CC, learned counsel Mr. D. M. Gupte has appeared and submits that he does not want to file reply affidavit.
4. From the side of Respondent No.3/State of Maharashtra, through the Environment Department and Respondent No.4/Maharashtra Coastal Zone Management Authority, learned counsel Mr. Aniruddha

Kulkarni has appeared and apprised us that the reply-affidavit has already been filed on behalf of Respondent No.4.

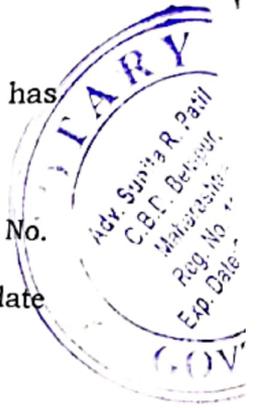
5. Since this matter is connected with the earlier O. A. No. 74/2022(WZ), put up this matter for further hearing on the same date i.e. 17th April, 2023.



Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

March 2, 2023.
Original Application No. 75/2023(WZ)
S. J.



R-2

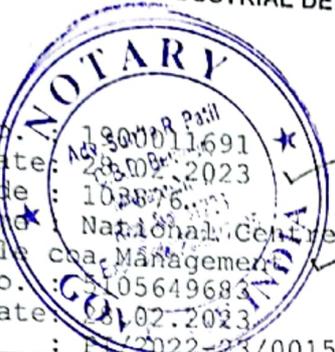


CITY AND INDUSTRIAL DEVELOPMENT CORPORATION OF MAHARASHTRA LIMITED

Invoice - Gross

Voucher No. 1300011691
 Voucher Date: 28/02/2023
 Vendor Code: 103876
 Vendor Name: National Centre for Sustainable Coa. Management
 Invoice No.: 05649684
 Invoice Date: 28/02/2023
 Reference: 2022-23/00155

Circle Code : 1010
 Circle Description: Store



Account Code Description	Account Code	Node Code	Node Code Description	Circle Code	Circle Description	Amount Dr.	Amount Cr.
Sundry Creditors	340000			1010	Store	0.00	416,411.00
GR/IR Account	191000	5910	Stores - Common	1010	Store	392,840.68	0.00
IGST ITC	237670			1010	Store	70,711.32	0.00
TDS Payable u/s 194J (Prof. Serv.)	571010			1010	Store	0.00	39,284.00
IGST TDS	579084			1010	Store	0.00	7,857.00
Total						463,552.00	463,552.00

Particulars:

Amount In Words: Four Lakh Sixty Three Thousand Five Hundred Fifty Two Rupees Only

Add. Details: CRZ Mapping.

Nature of work:-
 CRZ Mapping

Expenditure Details:-

Document Number	Fiscal Year	Date	Account Code Description	Account Code	Amount
2400042547	2022	31.01.2023	Professional Fee	733200	392,840.68

Ganaware
 Geetajali C. Nanaware
 Accounts Officer
 CIDCO Ltd.

Receiver A/c Clerk A/c Asst. Acctt. A.A.O. A.O. Sr.A.O. C.A.O

[Signature] 28/02/2023

[Signature] 28/02/2023